NTC losses

Written Answers

300. SHRI BASUDEB MOHAPATRA:

SHRI GURUDAS DAS GUPTA: SHRI RAM JETHMALANI : SHRI RAM NARESH YADAV:

Will the Minister of TEXTILES be pleased to state:

- (a) whether it is a fact that the National Textile Corporation has reduced its net loss by a few crores of rupees;
 - (b) if so, what are the details thereof;
- (c) what is the total accumulative loss of N.T.C. at present;
- (d) what is the total investments made in this Corporation so far; and
- (e) what steps Government have taken to wipe out the losses and make the N.T.C. units viable?

THE MINISTER OF TEXTILES
WITH ADDITIONAL CHARGE OF
THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD
YADAV): (a) and (b) Yes, Sir.
The provisional net losses suffered by
NTC mills during the period AprilOctober, 1989 was Rs, 113.08 crores as
compared to Rs, 173.83 crores during,
the corresponding period of previous
year.

- (c) The provisional cumulative losses of NTC mills upto 31st October, 1989 was about Rs. 1753.06 crores.
- (d) Till date, Government has invested about Rs. 397.85 crores and had advanced loans amounting to about Rs. 1405.93 crores to National Textile Corporation.
- (e) The performance of NTC is reviewed by Government on quarterly basi. Among others, the following steps have been taken to reduce the losses of NTC mills:—
 - (i) pruning uneconomic capacities/activities;
 - (ii) optimum use of economic capacities:

- (iii) product upgradation;
- (iv) price optimisaton;
- (v) labour ratonalisation under Voluntary retirement Scheme; and

to Questions

(vi) selective modernisation.

ग्रीद्योगिक वित्त निगम कर्मचारी संक्रुते प्राप्त ज्ञापन

- 302. श्री संतोष बागड़ोदिया श क्या विक्त मंत्री यह बताने की कृपा करेंगे कि:
- (क) क्या सरकार को श्रौछोगिक वित्त निगम कर्मचारी संघ से कोई ज्ञापन प्राप्त हुआ है, जो निलम्बित कर्मचारियों की बहाली, उनके वेतनमानों मे श्रसमानताश्रों श्रौर पदोन्नतियां तथा नई नियुक्तियों/भर्तियों के मामलों में की गयी श्रनियमितताश्रों के संबंध में हैं; श्रौर
- (ख) यदि हां, तो इस संबंध में सरकार द्वारा क्या कार्यवाही की गयी है प्रथवा किये जाने का विचार है? ट्रं

विक्त मंत्री (प्रो० मधुं दंडवते) :
(क) ग्रौर (ख) ग्रौद्योगिक विक्त निगम
कर्मचारी संघं 'ग्रपने प्रवन्धन के साथ
निलम्बित कर्मचारियों की बहाली, ग्रसमानताग्रों के निपटान तथा पदोन्नति नीति
पर चर्चा तथा उन्हें ग्रन्तिम रूप दिये जाने
सहित कई मांगें पेश करता रहा है।
उन्होंने ग्रान्दोलन की भी धमकी दी थी।
भारतीय ग्रौद्योगिक विक्त निगम ने स्चित
किया है कि ग्रान्दोलन की धमकी वापिस
ले ली गयी है तथा संघ ने निगम को ग्रच्छे
ग्राचरण तथा कुछ निलम्बित कर्मचारियों के
मामलों को बातचीत के द्वारा सुलझाने
का विश्वास दिलाया है।

Indus Water Treaty

302. SHRI SHABBIR AHMAD SALARIA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether there is any provision in the Indus Water Treaty placing obligation and responsibility on India and Pakistan for sharing the expenditure on aforestation of the catchments of the

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Indu, river system as flood control measure and for ensuring a sustained yield of water in these streams and if so, what are the details thereof; and

(b) what action has so far been taken by the concerned Governments in this matter?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANOBHAI KOTADIA); (a) No, Sir. The Indus Waters Treaty, 1960, inter-adia only provides for Future Co-operation' between India and Pakistan in the optimum development of the Rivers (of the Indus system) particularly in the installation of hydrologic observation stations carrying out of new drainage works and undertaking of engineering works by mutual agreement.

(b) Does not arise

Indo-Nepal Agreement for afforestation of the Himalayas

303. SHRI SHABBIR AHMAD SALARIA: Will the Minister of WATER RESOURCES be pleased to state where ther Government propose to enter into an agreement with the Government of Napal for afforestation of the Himalayas as a flood control measure in view of the fact that floods in Uttar Pradesh, Bihar and West Bengal generally originate from Napal due to large scale deforestation in the Himalayan range of that country?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANOBHAI KOTADIA): There is no such proposal, Sir.

I.T. Arrears of top film actors and actresse's

304 SHRI R. T. GOPALAN: Will the Minister of FINANCE be pleased to state.

(a) what is the amount of arrears of top film actors and actresses by way of income-tax and other taxes which is due from them at present; and

(b) what steps are being taken by Government to realise these huge arrears from these film personalities?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE):
(a) As on 30-6-89, there were fifty three top film actor; and actresses who cwed income tax wealth tax effects of over Rs, 1 lakh each. The total amount due from them was about Rs, 7.12 crores.

(b) Major portion of the above arrears is disputed in appeals etc. and recovery of Rs. 3.40 crores, have been stayed Out of the balance, in some cases the assessee; have been allowed to pay taxes in instalments. In a few other cases, petitions for waiver of interest are under consideration. In the remaining cases, action for recovery like levy of penalty for non-payment, attachment of assessees' bank accounts etc. and issue of recovery certificates has been taken.' The recovery certificate enables the Tax Recovery Officer to attach and sell the a sets of defaulter and even resort to arrest/detention of the defaulter in buitable cases.

Convictions under Narcotic Drugs and Psychotropic substances Act

305. SHRI KRISHNA KUMAR BIRLA: Will the Minister of FINANCE be pleased to state:

- (a) what is the number of convictions since the amended Narcotic Drugs and Psychotropici Substances Act, of 1988 came into force;
- (b) how many of the convicted narcotic offenders became liable for forfeiture of their property under the above Act;
- (c) in how many cases forfeiture processes have been initiated stating the results achieved; and
- (d) if the answer to part (o) above be in the negative, what are the difficulties in initiating such action under the Act?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE) (a) According to the reports received so far by the Narcotic Controls Bureau from the Central and State Government enforcement agencies, 58 persons have been